

ONE FAMILY ONE POST  
(IN GOVERNMENT SERVICE) BILL\*

श्री राम विलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, मैं संघ के कार्यों से संसक्त पदों और लोक सेवाओं में नियुक्तियां करने अथवा उन में एक कटूम्ब से केवल एक व्यक्ति को रहने देने का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for appointment or retaining of only one person from a family in public services and posts in connection with the affairs of the Union."

*The motion was adopted.*

श्री राम विलास पासवान: मैं विधेयक को पुरःस्थापित करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of new article 13A)

श्री राम विलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री राम विलास पासवान: मैं विधेयक को पुरःस्थापित करता हूँ।

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

(Amendment of section 3, etc.)

SHRI MOOL CHAND DAGA (Pali): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

*The motion was adopted.*

SHRI MOOL CHAND DAGA: I introduce the Bill.

15.07 hrs.

CONSTITUTION (AMENDMENT)  
BILL—Contd.

(Amendment of articles 19 and 41)

MR. DEPUTY-SPEAKER: The House will now take further discussion on Constitution (Amendment) Bill, 1980 (Amendment of articles 19 and 41). Shri Bapusaheb Parulekar. He was on his legs.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): The other day when I initiated the debate, I spoke only for five minutes and during that time I made a reference to Article 39 & Article 41. I also submitted that in spite of thirty-three years of our independence, States could not implement the Directive Principles with reference to that. I also made a mention of the exception of the West Bengal Government and the Government of Maharashtra. I was discussing the question as to the necessity of the introduction of this particular Bill. I said at that time that on many occasions we referred to the problems abroad. For example, when there is a price rise, it is usually said that there is price rise in all countries and, therefore, we cannot help it. It is with reference to

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